GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2732 TO BE ANSWERED ON 10.05.2016

2732. FINANCIAL ASSISTANCE TO INTER-CASTE MARRIED COUPLE

SHRI RAOSAHEB DANVE PATIL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has increased the amount of financial assistance for inter-caste married couples in the recent past;

(b) if so, the details thereof;

(c) whether the notification for the said purpose has been issued in this regard and if not, the reasons therefor; and

(d) the steps taken/being taken by the Government to start disbursal of financial assistance to inter-caste married couples at revised enhanced rates?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) to (d): Under a Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, due Central assistance is admissible to all State Governments/ Union Territory Administration for effective implementation of these Acts. One of the elements of Central assistance under the Scheme, relates to incentive for inter-caste marriages, where one of the spouses is a member of a Scheduled Caste. However, the quantum of incentive amount is decided as well as provided by the concerned State Government/UT Administration, which is presently between Rs. 10,000/- to Rs. 5,00,000/-.

Besides, such couples can also directly seek incentive of Rs. 2.5 lakh under the Scheme namely 'Dr. Ambedkar Scheme for Social Integration through Inter-Caste Marriages' of Dr. Ambedkar Foundation, set up under the aegis of this Ministry. The couple receives 50% of the incentive amount in the form of a Demand Draft in their joint name and the balance amount of 50% is payable after 5 years. The incentive amount has not been revised so far.